

ITEM NO.6

REGISTRAR COURT. 2

SECTION XI

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**BEFORE THE REGISTRAR SH. S.P.S. LALER**

**IA 184847/2018, 184848/2018, 184849/2018, 184851/2018, 181793/2019, in**  
**Petition(s) for Special Leave to Appeal (C) No(s). 793-794/2019**

**KAMLA RAI****Petitioner(s)****VERSUS****K N VERMA (DECEASED) THROUGH LRS & ORS.****Respondent(s)**

**IA No. 184848/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED**  
**JUDGMENT**

**IA No. 184851/2018 - EXEMPTION FROM FILING O.T.**

**IA No. 181793/2019 - PERMISSION TO FILE ADDITIONAL**  
**DOCUMENTS/FACTS/ANNEXURES**

**IA No. 184847/2018 - PERMISSION TO FILE ADDITIONAL**  
**DOCUMENTS/FACTS/ANNEXURES**

**IA No. 184849/2018 - PERMISSION TO FILE LENGTHY LIST OF DATES)**

**WITH**

**SLP(C) No. 25148/2017 (XI)**

**(FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 82721/2017**  
**FOR EXEMPTION FROM FILING O.T. ON IA 82722/2017**

**IA No. 82722/2017 - EXEMPTION FROM FILING O.T.**

**IA No. 82721/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)**

**Date : 21-09-2022 These matters were called on for hearing today.**

**For Petitioner(s)**

**Mr. Gunnam Venkateswara Rao, AOR**

**Mr. Sanjay Kumar Visen, AOR**

**Mr. Suresh Kumar Bhan, Adv.**

**Ms. Mohini Kumari, Adv.**

**Mr. Aman, Adv.**

**For Respondent(s)**

**Mr. Anand Varma, AOR**

**Mr. Jitendra Mohapatra, Adv.**

**Ms. Jasleen Kaur Shawney, Adv.**

**Mr. Kedar Nath Tripathy, AOR**

UPON hearing the counsel through Video Conference, the Court made the following

**O R D E R**

**SLP(C) No. 793-794/2019**

Ld. Counsel for respondent Nos. 3 and 4 have failed to file the counter affidavit within the period stipulated under the rules.

On request of Ld. Counsel four weeks time, as last and final opportunity is given to file the counter affidavit.

Respondent No. 8 has already filed the counter affidavit. Service of notice is complete on respondent Nos. 5 to 7 but no one has entered appearance on their behalf. Ld. Counsel for respondent No.8 submits that Respondent Nos. 8 and 5 pertain to the same authority.

Ld. Counsel for Respondent Nos. 3 and 4 submits that he accepts notice on behalf of Respondent Nos. 2(1) and 2(2). He seeks and is given four weeks time to file vakalatnama and counter affidavit.

As prayed, Ld. Counsel for petitioner shall within a period of one week file application for substituted service in respect of Respondent No.1.

**SLP(C) No. 25148/2017**

Mr. Anand Verma, Ld. Counsel has filed a letter stating therein that he will adopt the counter affidavit filed by him on behalf of respondent Nos. 2 to 4 in connected SLP(C) No. 23852/2017 statement be taken on record. Service of notice is complete on respondent Nos. 5 and 7 but no one has entered appearance on their behalf.

Learned counsel for the petitioners shall within a period of two weeks file the fresh particulars of respondent Nos.1,6 and 8 and he shall also take fresh steps for the service of notice to them within the same period.

List again on 10.11.2022.

**S.P.S. LALER**  
Registrar